we are adding one Australia to our total population. Therefore, in this situation, perhaps it requires a much more serious thinking. Can we talk of a more powerful Gram Sabha than the Lok Sabha? We have come a long distance from this concept. Whatever institutional changes we have brought in, we have to assess whether we can make them more effective. Take the case of Panchayati Raj or Nagar Palikas. We have now amended the Constitution. We have introduced it. How do we make it effective? Perhaps, we could make it effective if Constitutionally we ensure that laws are not left to be made by the States themselves.

At some point of time, this House itself rejected the amending laws and I don't think that the Government should come out with any half-baked proposals or should try to impose something. But let there be a debate on whether we could convert India's 5,000 administrative blocks into block parliaments; whether we can think of having block republics and transferring the entire developmental works, including civil, judicial and local administration and education to them. Of course, it will call for making structural changes in the Constitution. The monumental judgment given by the Supreme Court in the Keshavananda Bharati case Golaknoth case and all other incidental matters will stand in the way of that process. But after all, Constitution is a document meant for the betterment of the people and if that instrument is found ineffective, I don't think that there can be any controversy in having a rethinking on this and in making the changes. I do feel that a serious debate and discussion should take place for that purpose. Bringing a Lok Pal Bill or having some changes in the existing arrangements alone is not going to help us much. ...(Interruptions)... As I told you, Mr. Vice-Chairman, the Prime Minister is expected to make a statement. I am not finishing my speech. I will continue my speech. After the hon. Prime Minister made his statement, I think you would allow me to resume my observations.

(The Deputy Chairman in the Chair)

STATEMENT BY PRIME MINISTER Tragic death of devotees in a fire accident at Bariapada in Orissa

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Madam Deputy Chairman, would like to inform Hon'ble Members about my visit to Baripada yesterday, February 24, to the site of the ghastly tragedy by fire which broke out on February 23, 1997.

The facts about the incident are as follows: About 10,000 devotees had assembled at Madhuban in the Baripada Municipality of Mayurbhanj District, for a religious gathering which began on February 21,1997 and was to conclude on February 23. On the February 23 a devastating fire suddenly broke out at the site at 3.15 in the afternoon. It has been informed by the State Government that the fire brigade was immediately pressed into service, and while the women's camp-site could be protected, the fire spread through the men's camp site and 149 persons died on the spot. Another 175 persons were injured and were admitted to the local hospital and to nursing homes. Of the injured persons, 28 have succumbed to their injuries.

Immediately after the accident, the local administration deployed 43 doctors to attend to the injured. Local voluntary organisations, businessmen and political workers also joined the rescue efforts. A team of medical experts and para-medical staff from the Medical College, Cuttack have also reached Baripada.

The process of identification of the deceased is on and their relatives and acquaintances are coming for identification.

I would like to inform the Hon'ble Members that the Central Government is going to release rupees 50,000 to the families of the deceased and to those persons who have been disabled permanently. For others who have been injured, the Central Government would provide Rs. 25,000.

The State Government has also announced financial relief of rupees 25,000 to the next of kin of the deceased and rupees 10,000 to each of those injured.

I have also requested the Chief Minister to make efforts to have the deceased identified precisely so that the assistance being given reaches the right persons. Given the difficult situation, the local authorities and the State Government are making the best possible efforts to deal with it.

I have been informed that the State Government has instituted an Enquiry into the

accident to be conducted by the Divisional Commissioner of the Central Revenue Division, Cuttack to ascertain the sequence of events leading to it and determine whether prompt steps were taken to control the fire and provide medical care to the victims.

I am sure I speak on behalf of all Hon'ble Members in expressing deep grief at this sad event, and in expressing condolences to the families of those who have died, and wish for the recovery of the injured.

THE DEPUTY CHAIRMAN: Do you want to seek any clarification?

SYED SIBTEY RAZI: Madam, I want to say something.

THE DEPUTY CHAIRMAN: I have some names. I will call the names. Shri S.S. Ahluwalia.

श्री एस.एस. अहलुवालिया (बिहार): उपसभापति महोदया, यह दर्भाग्य पर्ण घटना जो घटी हैं इसके बारे में राज्य सरकार तो कुछ इन्क्वायरी करेगी और पता करेगी सारी बातों को । मेरी आपके माध्यम से प्रधान मंत्री महोदय से मांग यह हैं कि एक के बाद एक ऐसी घटना घटती जा रही हैं। इसके पहले डबवानी के इंसीडेंट में स्कूली बच्चे इसी तरह से जलकर मौत के घाट उतर गए थे। इसके लिए एक इन्क्वायरी कमीशन भी बैठाया गया था। उस मामले की इन्क्वायरी हुई और उसमें कुछ रिकमन्डेशंस हुई कि आंइदा जब इस तरह से कोई टेंपरेरी पंडाल बने तो इंडियन स्टैडर्ड ब्यूरो के हिसाब से इन इन चीजों को वहां पर उपस्थित रखना पड़ेगा। तो क्या उन रिकमन्डेशंस को सख्ती से लागू किया जा रहा हैं या नहीं किया जा रहा हैं ? इंडियन स्टैडर्ड ब्यूरो के जो स्पेसिफिकेशंसस हैं उस को ऐसी जगहों पर, ऐसे समावेशों में लागू किया जा रहा हैं या नहीं किया जा रहा हैं ? अगर नहीं हो रहा हैं तो इस बारे में हमें कुछ करना पड़ेगा।

महोदय, आजकल देखने में यह आता हैं कि पहले तो राज नेताओं के यहां ज्यादा भीड़ हुआ करती हैं और जहां भी कोई वी.आई.पी. जाता हैं या मंत्री जाता हैं या कोई अधिकारी जाता हैं तो वहां पर भीड़ इकट्ठा हो जाती हैं तो सरकारी मशीनरी, सरकारी तंत्र उसका मुआइना करता हैं और यह निश्चित करता हैं कि उसको कैसे रोका जाएगा, उसका स्केप रूट क्या होगा, रेस्कूय आपरेशन किस तरह से होगा, फायर ब्रिकेट किधर खड़ी होगी, पानी की व्यवस्था क्या होगी, सेनीटेशन की व्यवस्था क्या होगी। इस तरह की सारी व्यवस्थायें की जाती हैं। हमारा देश धर्म प्रधान देश हैं और धर्म भीरूओं का देश हैं । हमारे देश में धार्मिक सम्मेलनों, धार्मिक भीडो, धार्मिक समावेशों में ऐसे उपाय करने की जरूरत हैं। वहां केवल समाज सेवी संस्थायें जुड़ी रहती हैं। लेकिन वहां पर सरकारी तंत्र की कोई व्यवस्था नहीं हैं। वहां पर कोई सेफ्टी आफिसर नहीं जाता, कोई सैनेटरी इंसपैक्टर नहीं जाता, कोई फायर आफिसर नहीं जाता, कोई सैनेटरी इंसपैक्टर नहीं जाता, कोई फायर आफिसर नहीं जाता, जो जाकर देखें कि वहां पर व्यवस्था पूरी हैं या नहीं हैं। इसलिए केंद्र सरकार की ओर से राज्य सरकारों को यह अनुरोध करने की जरूरत हैं कि धार्मिक समागम हों-मैं यह इसलिए भी कहना चाहता हूं कि हमारे पटना साहिब गुरुद्वारे में इसी तरह से अचानक आग लग गई। मैं वहां का अध्यक्ष हूं। मैंने पहले से ही बन्दोबस्त कर रखा था। मेरे कहने पर दमकल वहां पर थी। कुछ मिनटों में आग बुझा दी गई, नहीं तो वहां पर लगभग 10 हजार आदमी जल जाते । ऐसी घटनायें कई बार घट जाती हैं । बहत बडी संख्या में बाहर से लोग आते हैं, दूर-दराज से सारा सामान लेकर आते हैं। शार्ट सर्किट हो जाता हैं। टेम्परेरी बिजली का कनेक्शन होता हैं और वहां पर हर प्रकार का डेकोरेशन होता हैं जिससे आग जल्दी फैल जाती हैं। इसलिए, इन चीजों को ध्यान में रखते हए मैं चाहता हं कि जो कमीशन की रिकमन्डेशंस हैं उनको पूरी मजबूती से लागू किया जाए।

महोदय, यह भी देखने में आया हैं िक मयूर भंज और कटक में लोगों को भेजा गया हैं। लेकिन कितने ही बड़े हास्पिटलों में बन्न इंजुरी डाक्टर उपलब्ध नहीं होते । मेरा आपके माध्यम से प्रधानमंत्री जी से गुजारिश हैं कि डिफेंस हास्पिटल में बहुत सारे बर्न इंजुरी के डाक्टर हैं। जितने स्टील प्लान्ट्स हैं उनके हास्पिटल्स में भी बर्न इंजुरी के डाक्टर होते हैं। क्योंकि बर्न इंजुरी को ठीक करते वक्त बर्न कांन्ट्रेक्चर रह जाए तो सारी उम्र वह ठीक नहीं होता, अगर उसकी स्किन ग्राफिंग नहीं होती। यही टाइम होता हैं उसके ट्रीटमेंट के लिए । तो वहां पर ऐसे डाक्टरों को भेजने की जरूरत हैं जो इसमें मदद कर सकें और स्किन ग्राफ्टिंग कर सकें और उनके घाव भर सकें।

महोदया, स्टेटमेंट में ऐसा लगता हैं कि राज्य सरकार ने अपनी आर्थिक अवस्था को मद्दे नजर रखते हुए मृतको के निकटतम रिश्तेदारों को 25 हजार रुपए और घायल हुए लोगों को 10 हजार रुपये की आर्थिक मदद की घोषणा की हैं और केंद्रीय सरकार मृतकों के परिवारों तथा स्थायी रूप से विकलांग हो गए लोगों को 50 हजार रुपए और 25 हजार रुपए घायल हुए अन्य लोगों को मुहैया कराऐगी। लेकि जब कौमी दंगे हो जाएं, झगड़े, झपेट हो

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तो मरने वाले के परिवार को एक लाख या दो लाख दिया जाता हैं। यह धार्मिक लोग हैं, धार्मिक समागम में गए थे और वहां मारे गए हैं। मेरा अनुरोध हैं कि केन्द्र सरकार कम से कम एक लाख रुपए जो मृतक हैं उनके परिवारों को देने पर विचार करें। धन्यवाद।

उपसभापित: श्री नगेन्द्र नाथ ओझा। इसमें कोई दो राय नहीं हैं कि यह घटना बहुत ही दुर्भाग्यपूर्ण हैं। अगर संक्षेप में आप अपने सजेशन देना चाहते हैं तो वह दे दीजिए क्योंकि बहुत लोगों को बोलना हैं। यह मेरे पास लिस्ट हैं। प्रेसीडेंट मोशल पर बोलना हैं। इसलिए संक्षेप हैं जो आपके सजेंशंस प्रधानमंत्री जी को देना चाहते हैं वह दे दीजिए।

श्री नगेन्द्र नाथ ओझा (बिहार) : उपसभापति महोदया, मुझे क्लेरीफिकेशंस के लिए इजाजत दी गई हैं और मै वहीं चाहता हूं। उतना बड़ा समारोह वहां हो रहा था, वहां दो दमकल थे जैसे कि अखबारों मे भी बात आई हैं। इसके लिए प्रशासन की जवाबदेही बनती थी। प्रशासन के जो जवाबदेही लोग हैं उन पर क्या कार्यवाही की गई हैं, मैं यह जानना चाहता हूं ? इसमें यह कहा गया हैं कि महिलाओं के शिविर को बचा लिया गया लेकिन इस स्टेटमेंट से यह पता नहीं चलता हैं कि क्या उस शिविर में भी आग लगी थी। अखबारों मे यह बात आई हैं कि सिर्फ 15 मिनट में सब कछ स्वाह हो गया । घास और फूस की झोपड़ियों में ठहरने की व्यवस्था की गई थी और दो या पांच दमकल ही वहां पर थे और यदि घास की झोपड़ी में आग लग जाए तो 10-15 मिनट में सब स्वाह होना ही था। यह जो कहा गया हैं कि महिलाओं के शिविर को बचा लिया गया. मुझे तो सन्देह है कि महिलाओं के शिविर में आग लगी ही नहीं होगी और यह अपनी पीठ थप-थपा रहे हैं कि उसको बचा लिया गया तथा पुरुषों का शिविर जल कर राख हो गया। प्रधानमंत्री जी खुद वहां गये थे, मैं यह जानना चाहता हूं कि इसमें सच्चाई क्या हैं ? इतना ही मैं जानना चाहता हूं।

SHRI V. NARAYANASAMY (Pondicheny): Madam, my heart goes out to the people who lost their lives. Hon. Member, Shri Ahluwalia alked about a similar accident that took place n Haryana where school children were burnt ilive. The Home Ministry had issued nstructions about precautions to be taken where here was a large gathering of people. In Delhi Jso we find that various temporary sheds are rected whenever there is a function or a eremony. Some regulations that need to be ollowed at such gatherings were also issued.

Unfortunately, these have not been strictly implemented. The Prime Minister was kind enough to visit the place and give solace to the people who are suffering. It is a national tragedy. The Government of India should issue strict guidelines to the State Government. Proper precautionary measures should be taken at such huge gatherings. I would also like to submit that the compensation announced by the Central Government is inadequate. These people come from rural areas and they have more number of dependents. Therefore, I request the Prime Minister to increase the compensation to be given to these people.

SHRI M.A. BABY (Kerala): Madam, I appreciate the gesture of the hon. Prime Minister in visiting the site of the tragedy at the earliest possible time.

Very disturbing questions arise in our minds in relation to this tragedy. Hon. Member, Shri Ojha referred to the fact that there were only two fire tenders. Newspapers have reported that both the fire tenders were unmanned at the time of the accident. This is what the Times of India has reported. I did not check it up with the other newspapers. This is the first point which needs to be clarified. Thousands of people had assembled there hoping that the Almighty would help in ameliorating their plight. They did not expect something diametrically opposite to happen. It is the responsibility of the administration to ensure that necessary safeguards and safety measures are taken.

Madam, the most disturbing information is that only two fire tenders were there and at the time of fire they were unmanned. The paper report also says that there was only one exit and it was due to that there was uncontrollable stampede which also added to the enormity of the calamity. I do not want to take much time. The devotees of Swami Nigamananda might have assembled there. One big problem is that in the top administration also there are devotees of this kind of swamis and rishis. Some would be genuine, some would be otherwise. I fear that due to the connection that these devotees have with the administration they get away without making sufficient arrangements. Whether it is a sports event or a religious event or a political event, the rules should be strictly followed and if it is a religious event and there

are devotees of such swamis in administration, they do whatever they want, they organise it in whichever fashion they want and an enquiry may also end up as a whatewash. Therefore, I want to know who were responsible in organising this entire thing, who were the convenors of this religious congregation which took place. Did they obtain the necessary permission from the administration? Who issued the permission? Did they examine the site? Hapless, innocent people have been killed. Now we can argue here, express our pangs and agony asking for more relief to be given and things like that. But this is not going to save the situation. Madam, finally, with your permission I want to say that there is an increase in the incidence of fire accidents, explosions and extremist activities. Therefore, we need to have an entire restructuring of the fire fighting administrative mechanism that exists in our country. Madam, I know that as per the Colombo Plan there is a National College of Fire Control situated in your home State, in Nagpur. This was considered to be an institute coming up very well. But at some point of time, due to strange reasons there required attention was not being paid to this particular institute where people used to come from many other countries for training. Now this institute is not being looked after well, brilliant people are not being attracted to the fire control services. I understand, Madam, and I have definite information that after coming into the office of the present Government, the Minister for Law and Justice has forwarded a particular file with a proposal to revamp this National College of Fire Control in Nagpur and also to restructure the entire administrative set-up at the national level as well as at the State level. But this has been sent to the Home Ministry. We want to know what has happened to it -immediately, the Prime Minister may not be in a position to reply - this would be a fitting tribute of Indian Parliament if we pay sufficient attention to this particular aspect. The entire fire fighting administration and modus operandi needs to be revamped. I hope this Government will and should pay sufficient attention towards this. Thank you very much.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Madam Chairperson, there is a grim tragedy and the country is in anguish and our hearts flow to the bereaved families and deceased persons. I wish a little bit more information than that is available from the newspapers, is now supplied. But, I must say it is gratifying to find that the Prime Minister did take the representatives of the other parties and the concerned States when he visited the site. My first query in this connection is about Swami Nigamananda's congregation. Swami Nigamananda is not here. There is only an ashram, as far as I understand. People have a lot of faith. There are a lot many books about the Swamy. Now this is not the first congregation. Congregations of this kind have been held occasionally and almost once every year. I would like to know what sort of arrangements were made by the district administration earlier. Was there any deviation from the kind of arrangements which used to be made earlier and which were considered to be adequate? This is my first question.

My second question relates to what Mr. Baby has rightly said. Of course, there are devotees of all kinds. There are devotees of gods and godless objects also. But the basic point remains: Did the district administration envisage or visualise that this kind of a tragedy could take place? This is pertinent because we have had many such accidents in the recent past. Recently there was a fire accident in the International Book Fair at Calcutta. I was scheduled to go to that place. I purchased my flight tickets to go that place early in the morning. The Dabwali fire accident was also mentioned here. Such things did happen in Delhi also. A lot of instructions have been issued to the State Governments from time to time. Is there any follow-up by the Ministry of Home Affairs in this regard? Did the district administration take any steps to see that this kind of a tragedy or any kind of tragedy did not take place? I would like to know whether there was only one single pandal or there were many pandals. I was told that there were only some simple hutments. I understand that eight minutes' time is sufficient for the fire to bum all the people. It is surprising that people could not escape. Who is responsible for this? Was it not the responsibility of the district administration, the State administration and the

sudden thing.

State Government? No politics is involved in

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this. Is it not the responsibility of all those connected with this to ensure that sufficient number of exit points are provided, particularly when people congregate in such large numbers? This ordinary precaution ought to have been taken. How many exit points have been provided? Who is responsible for lack of sufficient number of exit points? The Prime Minister's statement does not make it clear as to how the fire really began at all. Probably he has left it to the Enquiry Committee to find this out. But what did the people say because newspapers were saying that the Prime Minister and all those who accompanied him could hardly meet the people. They were just surrounded by the people who wanted to narrate to them their woes. It is only natural and human. I don't know what factual information was conveyed to him. I am not sure about this. That is why I don't know whether there were separate hutments or whether there was only one pandal in which people in such large numbers congregated. I don't know what the actual position is. But the newspapers report even today that more and more corpses are coming

You are using the word 'dereliction' of duty.

SHRI TRILOKI NATH CHATURVEDI: I said 'no polities'. (*Interruptions*) I myself said 'no polities'. (*Interruptions*) All right, the administration.

SHRI PRANAB MUKHERJEE: Why are

you bringing in the State Govenment here?

An inquiry is taking place. (Interruptions)

A point was made by Mr. Ahluwalia about treatment of those injured in the fire accident. A lot of things could be done and could have been done. I would like to know whether necessary facilities to treat the injured are available in the Baripada municipality. I am not sure whether hosepipes are available in sufficient number.

SHRI PRANAB MUKHERJEE: Until and unless the report comes, you cannot say anything on this.

I join my colleagues who have said that the relief to be given to those injured and to kith and kin of those who lost their lives should be increased. The Government proposes to pay Rs. 50,000/- only. The statement uses the terms 'the Central Government' instead of 'the Union Government'. Normally, the term 'the Union Government' is used. It was pointed out that compensation to the tune of Rs. 2 lakhs and Rs.5 lakhs is given in the case of 'other accidents'. Then, why is it that these people are proposed to be given Rs. 50,000/- only? Can they be discriminated against just because they happened to be devotees who owe their allegiance to and have faith in a particular Swamy? I think the compensation should at

SHRI TRILOKI NATH CHATURVEDI: I myself said earlier, Mr. Pranab Mukherjee, that there is no question of politics.

SHRI PRANAB MUKHERJEE: So you yourself said it correctly.

SHRI TRILOKI NATH CHATURVEDI: The other thing that I want to say is that in such cases, an administrative inquiry by a Commissioner is not adequate. You must have a judicial inquiry in such a case. Here it is only a Commissioner who is one level above the DIG and the District Magistrate. He is going to hold the inquiry. It will only be a white-wash exercise. I do not think anything substantial will come out either for the present or even for the future as a precautionary measure. Thank you, Madam Deputy Chairperson.

THE DEPUTY CHAIRMAN: I still have six names. I don't know how to make people speak very precisely.

SHRI AJIT PK. JOGI: You can pick and choose, Madam.

THE DEPUTY CHAIRMAN: I don't want

to pick and choose. I only want to tell the people that the tragedy is already there, the remedy should also be there. That is all. What else could be done? We know what the tragedy is.

Yes, Shri Sibtey Razi.

SYED SIBTEY RAZI (Uttar Pradesh): Madam, it was very good of the Prime Minister that he visited the place of occurrence immediately without any loss of time. I don't want to go into the issue whether the amount declared by the Central Government as well as the State Government is adequate or not. But I would like to know from the hon. Prime Minister when this amount will be remitted to the State Government. If it has already been remitted, he may please inform us. Secondly, in such cases immediate relief is required to be given. So, had some ex-gratia payment been given to them or are you going to instruct the State Government to do this?

As it has already been expressed, it has become the order of the day that somewhere in the country something happens. We do not have any mechanism of disaster-management at the national level. May I request the hon. Prime Minister that the Home Minister should issue one more reminder to all the State Governments on the development of some sort of a disaster-management mechanism so that these eventualities could be met immediately and people's agony and suffering is reduced.

With these words, I share the grief and agony on behalf of my party. We hope that such occurrences are not repeated.

Attributing political motives to such human tragedies is also not fair. I think the State Government might be and is doing whatever is possible in its capacity either in giving ex-gratia payment or arranging immediate relief. We certainly want that better treatment should be given to the sufferers. But we should not make it a political issue, as my hon. friend has tried to do.

SHRI TRILOKI NATH CHATURVEDI: I didn't make it. I didn't want to do that. I have myself withdrawn the word 'State Government'.

SHRI AJIT PK. JOGI: That should have been avoided.

SHRI TRILOKI NATH CHATURVEDI. If I said that, I withdrew it. I said 'administration'. Making it political was not my intention.

THE DEPUTY CHAIRMAN: Now, may I ask Mr. Shastri to say whetever he has to say on this?

5.00 P.M.

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश): माननीय उपसभापति जी, जिस दुर्भाग्यपूर्ण घटना की ओर सभी माननीय सदस्यों ने अपनी संवेदना प्रकट की हैं, मैं भी अपनी संवेदना प्रकट करना चाहता हूं।

महोदया, मैं समझता हूं कि माननीय प्रधानमंत्री जी ने बहुत ही सहृदया का परिचय दिया हैं। जहां हमारी जनता पीड़ित हो, अगर वहां हमारे प्रधानमंत्री उपस्थित होते हैं तो यह उनकी सदाशयता हैं। इसके लिए मैं उनके प्रति अपना आभार प्रकट करता हूं। मुझे इसमें जो बात कम समझ में आ रही हैं, वह यह हैं कि वहां उपस्थिति बहुत अधिक नही थी। जैसा बताया गया, वहां कुल जमा दस हजार लोग थे। अब दस हजार लोगों की भीड़, कम से कम हम कलकत्ता वासियों के लिए तो बहुत छोटी प्रतीत होती हैं

श्री एस. एस. अहलुवालिया : वह तो गांव हैं

श्री विषणु कान्त शास्त्री: मैं वही कह रहा हूं। तो दस हजार लोगों की भीड़ थी और सवा तीन बजे का समय था, रात का समय नहीं था। मैं जानता हूं कि किन परिस्थितियों में ऐसी आग लगी, जिससे कि दिन के सवा तीन बजे केवल दस हजार लोगों में से 149 तो वहीं मर गए और 28 जो घायल हुए थे वह भी मर गए? मैं इस बात को समझ नहीं पा रहा हूं। दस हजार आदमी अगर आग लगने के बाद भागे होंगे, तो कहीं भागने की चेष्टा में, भगदड़ में तो लोग नहीं मरे या जलकर ही मरे? यह बात मेरी समझ में नही आती। मुझे बार ऐसी आशंका लगती हैं कि जलकर शायद कम मरे हों, भगदड़ में दबकर बहुत से लोग मरे हो। यह जो स्थिति हैं, इसके बारे में कुद सावधानी बरतनी चाहिए थी। आखिर निकास के स्थान कितने थे, कैसे थे? यह बात भी साफ होनी चाहिए।

महोदया, जांच का बताया कि जांच हो रही हैं। जांच के संबंध में मैं माननीय चतुर्वेदी साहब से एकमत हूं कि इसकी जुडिशियल न्यायिक जांच होनी चाहिए, एक उच्च न्यायालय के जज के द्वारा जांच ढांकने की चेष्टा करेंगे। इसलिए मैं चाहूंगा कि प्रशासनिक लोगों के बाहर जाकर यह जांच हो। मैं इस बात से भी सहमत हूं कि

Statement by

सहायकता की राशि जरूर बढाई जानी चाहिए। किसी भी व्यक्ति की मृत्यू से जो क्षति उसके परिवार को होती हैं, उसकी सहायता राशि से पूर्ति नहीं की जा सकती। सहायकता की राशि कम से कम इतनी अवश्य होनी चाहिए ताकि जिस परिवार का पुरुष अगर चला गया है, जो परिवार असहाय हो गया हैं, उसे प्रतीत होना चाहिए कि देश उनके साथ खड़ा है इस दुर्दिन में।

मुझे इतना ही कहना हैं।धन्यवाद।

श्री जलालुदी अंसारी (बिहार) : उपसभापति महोदया, सबसे पहले तो मैं प्रधानमंत्री जी को बधाई देना चाहता हूं कि इस घटना का निरीक्षण किया।

महोदया, इस संबंध में मैं कहना चाहता ह कि हरियाणा के डबाली की घटना से सबक लिया जाना चाहिए था, लेकिन यह सबक वहां के प्रशासन ने नहीं लिया । यह घटना बहुत ही दुखद हैं । इस घटना को हम राष्ट्रीय आपदा में रूप मे मानते हैं। मैं जानना चाहता हूं कि इस संबंध में जो निर्देश गृह मंत्रालय ने दिए थे, क्या उन निर्देशों का पालन इस तरह के समारोह में लिया गया या नहीं ? इसकी जांच होनी चाहिए । प्रधान मंत्री जी के बयान में हैं कि इसकी जांच हो रही हैं। तो जांच में इन बिन्दुओं को भी देखा जाना चाहिए कि अगर कोई निर्देश सरकार द्वारा दिया जाता हैं तो देश के अंदर, चाहे जिस पार्टी की भी सरकार हैं पार्टीबाजी नहीं होनी चाहिए, वहां के प्रशासन ने उन निर्देशों का पालन किया या नहीं किया ? मध्बन की इस घटना से पूर्व भी उसका पालन किया गया या नहीं किया गया ?

महोदया, जैसा हमारे साथियों ने कहा, मान लीजिए इस करने में दस हजार की भीड़ थी, तो वहां केवल दो ही फायर ब्रिगेड क्यों थे, दूसरी तरह की सुरक्षा के लिए सावधानही क्यों नहीं बरती गई हैं वहां पर किसी भी तरह की दुर्घटना हो सकती हैं ? इस मामले में अगर प्रशासन चुस्त होता, सक्रिया होता तो मैं समझता हूं कि इस आपदा को टाला जा सकत था। इसलिए इस पहलु पर भी हमको विचार करना चाहिए।

अन्त में, मैं कहना चाहूंगा कि प्रधान मंत्री जी ने 50,000/- रुपये जो मर गए या विकलांग हो गए उनके लिए केन्द्र से रिलीज किए हैं और जो घायल हैं उनके लिए 25,000/- रुपये मुहैया कराने की बात की हैं।... जब कोई मर जाता हैं तो उसकी कोई कीमत रुपयों में नहीं आंकी जा सकती, लेकिन इसका उद्देश्य यही होता हैं कि उस परिवार को इस रूप में सहायता मिले ताकि जो बचे हुए लोग हैं, वे कुछ दिन अपना भरण-पोषण कर सकें, तो

में कहना चाहता हूं कि इस माननीय दृष्टिकोण की सहायकता की राशि को बढ़ाया जाना चाहिए । हम माननीय प्रधान मंत्री जी से यह अनुरोध करेंगे कि इस राशि को अवश्य बढाया जाए ताकि इस तरह के जो परिवार हैं, जो मृतकों के परिवार हैं, उनको कुछ राहत मिल सके । साथ ही साथ हमारे मित्रो ने यह सवाल उठाया हैं कि जो घायल हैं, जले हुए हैं, सही मायनों में उनके इलाज की व्यवस्था हो रही हैं या नहीं, यह एक प्रमुख बात हैं, जो जले हए हैं, अधजले हैं, उनको बचाने का प्रयास तभी सफल होगा जब उनका समृचित इलाज हो सके तो मैं प्रधान मंत्री से यह कहना चाहूंगा कि उनके समुचित इलाज की व्यवस्था होनी चाहिए। अगर उनके समृचित इलाज की व्यवस्था छोटे से करबे में हो रही हैं तो अभी हमारे देश के अस्पतालों की जो स्थिति हैं, उसमें यह संभव नहीं हैं। इसलिए मैं यह कहना चाहता हूं कि उनके बेहतर इलाज के लिए समृचित उपाय यथाशीघ्र होने चाहिएं।

इन्हीं शब्दों के साथ मैं अपनी बात को समाप्त करता हुं ।

श्री नगेन्द्र नाथ ओझा (उत्तर प्रदेश) : उपसभापति महोदया, मैं सबसे पहले प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने इस दुर्घटना के तत्काल बाद वहां जाना स्वीकार किया और एक बहुत ही उचित कार्य किया, अनकरणीय कार्य किया, इसके लिए हम उनके अभारी हैं, राष्ट्र उनका अभारी हैं लेकिन मैं प्रधानमंत्री जी से जानना चाहता हूं कि भारत सरकार ने क्या कोई डाक्टरों की टीम वहां भेजी ? अगर अभी तक नहीं भेजी तो कब तक भेजी जाएगी ? क्योंकि यहीं बताया गया हैं कि जलने के कारण जो घटनाएं होती हैं, उसमें अगर तत्काल इलाज की सही व्यवस्था नहीं होती हैं तो व्यक्ति आजीवन विकलांग हो जाता हैं। भारत सरकार को तत्काल वहां डाक्टरों की एक विशेष टीम भेजनी चाहिए थी। समाचार पत्रों से ऐसा ज्ञात नहीं हुआ कि ऐसी कोई टीम वहां तत्काल भेजी गई । आपकी स्टेटमेंट से यह जानकारी मिली कि "मेडिकल कालेज के डाक्टर वहां भेजे गए हैं। कटक में मेडिकल कालेज से चिकित्सा विशेषज्ञों का एक दल तथा पेरा-मेडिकल स्टाफ भी बारीपाड़ा गया हैं"। केवल इतने मात्र से कुछ भी नहीं होगा, अतः प्रधान मंत्री जी से अनुरोध हैं कि यथाशीघ्र यहां से, भारत सरकार की ओर से एक डाक्टरों की टी वहां भेजी जानी चाहिए।

जहां तक मृतकों को आर्थिक सहायता देने की बात है, मैं कहना चाहता हूं कि दुर्भाग्य से हमारे देश में इस बारे में कोई स्पष्ट नीति नहीं हैं। हम भावुकता में आकर कभी किसी को दो लाख रुपय देने की बात करते हैं, कभी पांच

लाख देने की बात करते हैं तो कभी किसी को पचास हजार रुपये देने की बात करते हैं। क्या इस बारे में कोई एक राष्ट्रीय नीति या कानून बनाया जा सकता हैं कि इस प्रकार की दुर्घटना में जो व्यक्ति मारे जाएंगे या जिनके प्राण चले जाएंगे, हम उन्हें अमुक राशि देंगे। हमारे पास ऐसा एक कानून होना चाहिए। इसी प्रकार हमारे पास ऐसा भी एक कानून होना चाहिए जिससे कि हम इस प्रकार की जो ...(व्यवधान)...

श्री भुवनेश चतुर्वेदी: दुर्घटनाओं के लिए राष्ट्रीय नीति बनेगी तो कबाडा हो जाएगा।

श्री नरेंद्र मोहन: इस प्रकार की दुघर्टनाओं में जो व्यक्ति मृतक हो जाते हैं, उनके परिवार के लाभार्थ आर्थिक सहायकता की घोषणा के बारे में एक आर्थिक नीति होनी चाहिए। कोई न कोई नियम हमारा होना चाहिए, कोई न कोई कानून हमारा होना चाहिए, जिसके तहत हमारी घोषणाएं हों, यह मेरा निवेदन हैं।

दूसरा निवेदन यह है कि सामान्यतः इस प्रकार के जो बड़े कार्यक्रम होते हैं, धर्म के बारे में, उनकी अनुमति जिलाधिकारी के द्वारा दी जाती हैं और जिलाधिकारी अनुमति के द्वारा दी जाती हैं और जिलाधिकारी अनुमति देने के बाद इस बात की कोई परवाह नहीं करता, घटनास्थल पर भी नहीं जाता, न पता लगाने की चेष्टा करता है कि जो इतना बड़ा आयोजन होने जा रहा हैं, उसकी व्यवस्था सही हुई हैं या नहीं । कोई ऐसा कानून भी नही हैं हमारे देश में जिससे कि राज्य सरकारों को इस बात के लिए बाध्य किया जा सके । केन्द्र के पास अभी ऐसा कोई कानून नहीं है, न ही राज्य सरकार ने ऐसा कोई कानून बनाया हैं, किसी भी राज्य सरकार ने, कि जिसके द्वारा किसी भी जिलाधिकारी को बाध्य किया जा सके कि जहां पर आयोजन होते है, वहां जिलाधिकारी जाएगा और अमुक-अमुक व्यवस्था करेगा । जब देश में ऐसा कोई नियम और कानून है ही नहीं, तब बड़े आयोजनों में इस प्रकार की दुर्घटनाओं का हो जाना स्वाभाविक हैं।

एक और बात मैं प्रधानमंत्री जी से कहना चाहूंगा कि केवल बड़े आयोजन ही नहीं, हमारे धार्मिक स्थानों पर जो मेले होते हैं और धार्मिक-पर्वो पर जो मेले होते हैं, उनमें भी दुर्घटनाएं होती हैं। उन दुर्घटनाओं को केसे रोका जाए, इसके बारे में नियम और कानून बनाने की चर्चा इस सदन में कई बार हो चुकी हैं लेकिन अभी इस बारे में कोई स्पष्ट नियम और कानून नहीं बनाए गए हैं। हिरद्वार में कई बार दुर्घटनाएं हुई, इलाहाबाद में कई बार दुर्घटनाएं हुई लेकिन इन दुर्घटनाओं की रोकथाम के लिए कोई स्पष्ट नियम और कानूनों का नहीना हमारे लिए एक बहुत बड़ी समस्या हैं। मैं प्रधानमंत्री जी सेपूछना चाहता हूं कि क्या वह इस

बारे में विचार करेंगे ?

SHRI SANATAN BISI (Orissa): Madam, thank you for giving me this opportunity. On behalf of the people of Orissa I express my deep sense of gratitude to our hon. Prime Minister for his noble gesture. At the same time, I request the hon. Prime Minister to enhance the grant to Rs. 1 lakh. Further, I would like to submit that since there were administrative lapses on the part of the Government of Orissa, they have appointed a Divisional Commissioner for the purpose of inquiry. There is a very popular maxim, "No man can be a judge of his own causes." When there are lapses on the part of the local administration, either of the ADM or of the Collector, if an inquiry is conducted by the RDC, no fruitful results would be there; so, there should be a judicial inquiry. Thank you.

उपसभापति : अब इसमें रह क्या गया हैं बोलने को

Nobody wants to say any new point except repetition. I will put everybody's name on record that all of you have got the same feeling. Nobody has any difference of opinion.

श्री राधाकिशन मालवीय : अभी तक तो मैं बोल देता मैडम।

उपसभापति : ठीक हैं, बोलिए।

I can assure you because it is the same problem. ..(Interruptions)...

श्री राधाकिशन मालवीय (मध्य प्रदेश) : उपसभापति महोदया, यह जो दुर्घटना हुई हैं, इसमें जो लोग मरे हैं, मैं उनके प्रति अपनी संवेदना व्यक्त करता हूं। जब भी कोई शासकीय कार्यक्रम का आयोजन होता हैं तो सरकार उसके लिए समुचित व्यवस्था करती हैं। लेकिन जब इस प्रकार के धार्मिक कार्यक्रम होते हैं तो वहां कोई व्यवस्था नहीं होती हैं। उनके लिए भी समुचित व्यवस्था सरकार को करनी चाहिए। केन्द्रीय सरकार की तरफ से राज्य सरकारों को यह निर्देश देना चाहिए कि वहां पर फॉयर-ब्रिगेड की पूरी व्यवस्था हो और पानी के टैंकरों की पूरी व्यवस्था हो। जब इस तरह से समारोहों में अधिक से अधिक लोग इकट्टे हों तो वहां इस बात का ध्यान रखा जाना चाहिए कि कोई दुर्घटना न घटे । केन्द्रीय सरकार की ओर से राज्य सरकारों को इस प्रकार का निर्देश दिया जाना चाहिए । यह मेरा आपसे अनुरोध हैं।

महोदया, मैं यह भी कहना चाहता हूं कि यदि कोई ऐक्सीडेंट होता हैं या कोई और दुर्घटना होती हैं तो लाखों रुपए का मुआवजा दिया जाता हैं। यह जो धार्मिक समारोह में लोग इकट्ठे हुए थे, इनके लिए भी दिल खोलकर मुआवजा दिया जाए ताकि उनके आश्रितों का भरण-पोषण हो सके।

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Hon. Deputy Chairperson, I would like to thank the hon. Members for their concern. I would like to associate myself with them in their concern for the people who lost their lives in the tragic incident. Some of the issues raised by the hon. Members are whether the Central Government or the Union Government has issued any instructions or guidelines in this connection, whether the Government of India's instructions have been followed by the State Government and whether those instructions have been strictly monitored. I would like to make it clear: Though instructions are given by the Central Government or the Union Government, the implementing authority is the State Government so far as these issues are concerned. We can only advise them. We can give only guidelines but the implementing authority is the State Government. So, we will try to persuade the State Governments, in future, whenever such religious functions or any functions are going to take place in their respective States, precautions must be taken. We will try to reiterate and persuade the State Governments to take necessary action. That is all I could say.

How did this incident happen? Were adequate arrangements made or not? These are some of the issues which the hon. Members have raised.

Madam, I went there with seven-eight Members of the Lok Sabha. The MP from that area, Shrimati Sushila Tiria, was there. Then, there were Sharad Pawarji, Shri Munde from the BJP, Shri Biju Patnaik, Shri Srikanta Jena, Shri Panigrahi. Seven-eight Members were there, apart from the Chief Minister.

We went there. We saw the spot. There is a highway, a State Highway: not a National Highway. On the other side, the main pandal for this function was erected. Nothing has

happened there. On the left side of the road, arrangements were made for the stay of the devotees. There were two blocks; one block was for the men devotees and the other was for the women devotees. In between the blocks, dining facilities were provided. There were two fire-fighting engines. Water and power facilities were provided. Everything was provided by the State Government. I do not want to say that they had not done anything.

What happened was this:. I do not know why such an elaborate arrangement was made, All sides were totally covered by wrre-

SHRI S.S. AHLUWALIA: Barbed wire.

SHRI H.D. DEVE GOWDA: Ortly one exist was provided; both for the men's block and the women's block. These were just huts, made of straw, etc. Naturally, when the fire broke out, it spread quickly. This is not an exaggeration. This is what the eve-witnesses said. Thousands of people were there. I enquired about it. Of course, each person has his own version. That is a different matter. Some persons said: eight minutes'. Some others said: 'ten minutes'. The whole men's block was reduced to ashes.

As for the cause of this fire, they say that it was due to the bursting of cooking gas cylinders. This is one reason given by the local people and the neighbours. The other reason given is, short-circuit.

These are the two versions. Anyway, this has to be confirmed by the enquiry. I do not know what conclusions the enquiry authority would come to. But these are the two kinds of versions given by (he local people and the State Administration. The whole area was covered with iron-mesh. They were unable to go out. There was only one exist for them to come out. It was a small exit, eight-ten feet

As I said a little earlier, these were just huts, made of straw and such other things. When the fire broke out, the whole thing caught fire. The people were unable to go out. One hundred and forty-nine people were charred to death. The bodies were burnt to achec

SHRI S.S. AHLUWALIA: Charcoal.

SHRI H.D. DEVE GOWDA: It was impossible to identify the bodies. They were

just charcoal. One could not see the face or anything. Only a small portion of the body remained. It was a very pathetic scene.

In all, 179 persons died; on the spot, 149, and after that, people with serious bums lost their lives in hospitals.

Now, about medical treatment, whether adequate facilities have been provided or not is a question that has been raised by the hon. Members. It is a District Hospital. I do agree that at the initial stage when nobody could expect that 200 persons were going to be admitted due to this type of major tragedy, the bed pans and all these things might not have been adequate when they were shifted to the Hospital. I think, whithin five, six hours, the State Government did its best to provide the bed pans and other things. Doctors and nurses were moved in from various. District Hospitals. I went there the next day. The accident took place at 3-15 p.m. on the 23rd. I wanted to go on the 24th morning. As some arrangements had to be made, I could not go in the morning. I went at about 2.30 p.m. By that time, sufficient number of doctors were there. 28 or 29 persons who were serious, were shifted to the Cuttack Medical College Hospital, and some others were shifted to other neighbouring hospitals, Balasore and some other District Hospitals. The Health Minister of the State was monitoring all these things. I think, at the initial stage, there might have been some inadequacy because, all of a sudden, 170 or 180 cases were taken to the Hospital. They might have been able to provide something to them within two, three hours. Now all adequate arrangements have been made. There is no question of any lapses so far as treatment is concerned.

Some hon. Members have made suggestions about skin grafting. All these things come at a later stage because it has to heal

SHRI S.S. AHLUWALIA: No.

SHRI H.D. DEVE GOWDA: Just one second.

When the wound is not dry, they are not going to do it. I asked them. They said, "We are not going to do skin-grafting here. We will send them to major hospitals, referral hospitals. All necessary action will be taken by the State

Government so far as providing free medical aid, including skin-grafting and everything else is concerned." This promise was made by the Chief Minister. I requested the Chief Minister, "You must give me information the permanently physically ahout handicapped. They cannot work. If they are not in a position to work, we should give Rs. 15,000/- even to them. This was the decision taken in consultation with all those people who were there with me. I discussed this matter separately with the Chief Minister. I accepted the suggestion.

So far as the adequancy or inadequacy of the compensation is concerned, I do agree with the suggestion of Narendra Mohanji. In some cases, the compensation is Rs. 2 lakhs, and in some other cases it is Rs. 5 lakhs. There should be some guidelines. The Government of India should evolve some guidelines on giving compensation in such cases. I agree with his valuable suggestion. That is necessary because it cannot be *at random*. We cannot go on like this.

I do associate myself with the feelings of the hon. Members. If it is necessary, I will consult the Chief Minister and my colleagues, and I will take a decision on the question of increasing it further. This matter will be considered by the Government.

So far as the question of the Union Government enforcing the guidelines is concerned, it may be difficult to do so.

I want to mention one more thing to the hon. Members. It is rather difficult in respect of religious functions. We must take the religious leaders into confidence in such matters. We cannot bind them on various issues. It is very difficult in this country. There are a lot of sentimental feelings.

This has been done by the devotees. The State Government has provided water, electricity and two fire-fighting engines and equipments. We must also call some of the religious leaders before we evolve certain guidelines and see that they are strictly enforced. Yesterday also some people asked me the same thing on this. Unless we talk to the religious leaders on such matters, we cannot evolve the guidelines. In this very House you

debated the tragedy that befell the Amarnath Yatra. I don't want to go back to the past, but on several occasions the religious leaders become angry and ask who we are to give them guidelines. I don't want to blame anybody, but this is the approach they adopt. Anyway, the suggestions given by the hon. Members will be borne in mind and the Government will evolve the guidelines. I don't say they will be fool-proof, but we will try to minimise such incidents in the future. With these words I thank the hon. Members for their suggestions.

THE DEPUTY CHAIRMAN: I think, Mr. Mukherjee, you can continue your speech

tomorrow.

SHRI PRANAB MUKHERJEE: As you desire, Madam.

THE DEPUTY CHAIRMAN: Yes, because it is about 5.30 now. So, I adjourn the House till 11 o'clock tomorrow.

The House then adjourned at twentyseven minutes past five of the clock till eleven of the clock on Wednesday, the 26th February, 1997.